

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 533/MP/2020**

Subject : Petition under Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per applicable provisions of the Transmission Service Agreement dated 24.6.2015 .

Petitioner : Raipur- Rajnandgaon Warora Transmission Limited (RRWTL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL) and 9 Ors.

**Petition No. 538/MP/2020**

Subject : Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking compensation/relief for increased construction cost due to certain Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015.

Petitioner : Chhattisgarh WR Transmission Limited (CWRTL)

Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and 9 Ors.

Date of Hearing : 22.8.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Amit Kapur, Advocate, RRWTL & CWRTL  
Ms. Poonam Verma, Advocate, RRWTL & CWRTL  
Ms. Aparajita Upadhyay, Advocate, RRWTL & CWRTL  
Ms. Sakshi Kapoor, Advocate, RRWTL & CWRTL  
Shri Afak Pothiawala, RRWTL & CWRTL  
Shri Bhavesh Kundalia, RRWTL & CWRTL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Anindya Khare, MPPMCL  
Shri Pallav Mongia, Advocate, PGCIL  
Shri Tushar Srivastava, Advocate, PGCIL  
Shri Prashant, PGCIL  
Shri Chandrashekhar, PGCIL  
Shri Arjun Malhotra, PGCIL



Shri Sahil Sood, Advocate, MSEDCL  
Shri Rahul Sinha, Advocate, MSEDCL  
Ms. Nikita Choukse, Advocate, MSEDCL

### **Record of Proceedings**

Cases were called out for virtual hearing.

2. During the course of hearing, learned counsel for the Petitioners and the learned counsel for the Respondents, MSEDCL, MPPMCL and PGCIL made detailed submissions in the matter.

3. Considering the request of the learned counsel for the parties, the Commission directed the Petitioner to file its written submissions/note of arguments in Petitions within two weeks with copy to the Respondents, who may file their written submissions, if any, within two weeks thereafter.

4. In Petition No. 533/MP/2020, the Petitioner has pointed out that in the following cases of line crossing, DHB and DHA Towers have been used.

<b>Existing Transmission Line</b>	<b>Transmission Line Crossing the Existing Line</b>	<b>Type of Tower</b>
Mundra Mohindergarh HVDC Line	765 kV Bhuj Banaskantha Line	Crossing with DHB tower
400 kV D/C Parli-Pune line	765 kV D/C Solapur-Aurangabad Line	Crossing with DHA tower
400 kV Aurangabad-Pune line	765 kV D/C Aurangabad-Padga line	Crossing with DHA tower

5. PGCIL is directed to submit on affidavit within two weeks the complete information on the above

6. In Petition No. 538MP/2020, the Petitioner has submitted that in the following cases of line crossing, DHB and DHA towers have been used.

<b>Existing Transmission Line</b>	<b>Transmission Line Crossing the Existing Line</b>	<b>Type of Tower</b>
Mundra Mohindergarh HVDC Line	765 kV Bhuj Banaskantha Line	Crossing with DHB tower
400 kV D/C Parli-Pune line	765 kV D/C Solapur-Aurangabad Line	Crossing with DHA tower

400 kV Aurangabad-Pune line	765 kV D/C Aurangabad-Padga line	Crossing with DHA tower
-----------------------------	----------------------------------	-------------------------

7. PGCIL is directed to submit on affidavit within two weeks the complete information on the above.

8. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**